LOK SABHA
UNSTARRED QUESTION NO. 1741
ANSWERED ON FRIDAY THE 27th JULY, 2018/
SHRAVANA 5, 1940 (SAKA)

INCUSION OF PHARMA COMPANIES UNDER CSR

QUESTION

1741. SHRI GEORGE BAKER:
SHRI PARBHUBHAI NAGARBHAI VASAVA:
SHRI ANIL SHIROLE:

Will the Minister of CORPORATE AFFAIRS   कारपोरेट कार्य मंत्री

be pleased to state:

 (a) the salient features of the Corporate Social Responsibility (CSR);
 (b) the details of the funds sanctioned, allocated and utilized under CSR during the last three years and the current year, State/ UT-wise including West Bengal, Gujarat and Maharashtra;
 (c) the details of the number of works done/being done under CSR so far along with their result;
 (d) whether the Government is planning/proposing to include Pharma Companies under CSR; and
 (e) if so, the details thereof and the reasons therefor?.

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE
AND CORPORATE AFFAIRS   (SHRI P. P. CHAUDHARY)

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री   (श्री पी. पी. चौधरी)

(a) to (e): Every company (including Pharma companies) having net worth of Rs. 500 crore or more or turnover of Rs. 1000 crore or more or net profit of Rs. 5 crore or more during the immediately preceding financial year shall ensure that company spends, in every financial year, at least 2% of the average net profits of the company made during the three immediately financial years on Corporate Social Responsibility (CSR) activities in areas or subjects specified in Schedule VII of the Companies Act, 2013 ('Act'). The salient features of CSR provision inter-alia, are as under:

         (i)   Each such company is required to have its own CSR policy;

(ii)   Each such company to constitute a CSR Committee of the Board which shall provide mechanism for monitoring CSR activities while the Board is empowered to identify, implement and monitor its CSR activities.

(iii)   Board's report to members shall mention about details of CSR activities undertaken by the company or specify reasons for not spending or under spending.

(iv)   CSR activities may be undertaken by a company itself or through implementing agencies established under section 8 of the Act or a registered trust or a registered society having a track record of undertakings such activities for three years. In case the implementing agency is established by the company itself or by the Central or State Government, the requirement of having a three year track record does not apply.

(v)   CSR committee shall institute a transparent monitoring mechanism for implementation of the CSR projects or programs or activities undertaken by the company.

(vi)   The expenditure on administrative overhead for undertaking the CSR activities shall not exceed 5% of total CSR expenditure of the company in one financial year.

The details of CSR expenditure, State/UT-wise (including West Bengal, Gujarat and Maharashtra) for the years 2014-15, 2015-16 and 2016-17 and the sector-wise expenditure on CSR are at Annexure A & B respectively.

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ANNEXURE REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 1741

STATE/UT-WISE CSR EXPENDITURE DURING FY 2014-15, FY 2015-16 AND 2016-17

CSR Expenditure (In Rs. Crores)			
SI . No.	State/ UT	2014-15	2015-16	2016-17*
1	Andaman & Nicobar Islands	0.29	0.54	0.07
2	Andhra Pradesh	403.91	1,220.54	101.69
3	Arunachal Pradesh	11.03	1.49	7.98
4	Assam	133.07	166.81	38.28
5	Bihar	36.20	108.15	36.90
6	Chandigarh	1.73	5.08	4.17
7	Chhattisgarh	158.89	236.22	14.85
8	Dadar & Nagar Haveli	2.54	12.03	1.65
9	Daman & Diu	20.05	2.13	0.83
10	Delhi	214.24	468.18	229.87
11	Goa	26.60	30.25	10.54
12	Gujarat	296.53	550.98	152.04
13	Haryana	176.29	364.22	107.87
14	Himachal Pradesh	9.30	51.71	10.57
15	Jammu & Kashmir	40.57	103.02	27.83
16	Jharkhand	75.86	115.70	24.24
17	Karnataka	382.79	730.64	202.71
18	Kerala	64.30	129.24	50.94
19	Lakshadweep	0.00	0.30	0.00
20	Madhya Pradesh	137.15	178.94	213.48
21	Maharashtra	1,372.34	1,810.45	702.37
22	Manipur	1.57	5.93	6.03
23	Meghalaya	3.52	3.86	2.99
24	Mizoram	1.03	1.08	0.08
25	Nagaland	1.11	0.95	0.45
26	Odisha	249.50	604.26	191.43
27	Pondicherry	1.81	6.31	3.71
28	Punjab	53.86	68.17	20.17
29	Rajasthan	271.36	472.46	84.99
30	Sikkim	1.03	1.90	2.12
31	Tamil Nadu	498.89	597.60	202.53
32	Telangana	94.89	248.57	64.56
33	Tripura	1.16	1.47	0.60
34	Uttar Pradesh	138.64	406.93	120.34
35	Uttarakhand	69.99	71.50	30.74
36	West Bengal	178.61	399.89	121.12
37	Pan India**	4,434.12	4,650.39	1,928.26
	Grand Total	9,564.77	13,827.86	4,719.00

*Filings up to 30.11.2017 have been factored.

** Companies either did not specify the names of States or indicated more than one State where projects were undertaken.

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ANNEXURE -B

ANNEXURE REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 1741
SECTOR-WISE CSR EXPENDITURE FOR FY 2014-15, FY 2015-16 AND FY 2016-17

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CSR Expenditure (In Rs. Crores)				
SI. No.	**Sectors**	**2014-15**	**2015-16**	**2016-17***
1	Health/ Eradicating Hunger/ Poverty and malnutrition/ Safe drinking water / Sanitation	2,382.27	4,330.21	1,201.37
2	Education/ Differently Abled/ Livelihood	3,021.47	4,689.81	1,605.05
3	Rural development	1,031.02	1,327.57	628.56
4	Environment, Animal Welfare, Conservation Of Resources	812.31	901.80	306.68
5	Swachh Bharat Kosh	94.52	323.24	89.35
6	Any Other Funds	272.58	322.63	137.70
7	Gender equality / Women empowerment / Old age homes / Reducing inequalities	172.63	331.50	122.60
8	Prime Minister's National Relief Fund	211.04	206.08	109.81
9	Encouraging Sports	53.36	134.76	51.73
10	Heritage Art and Culture	113.62	114.90	49.64
11	Slum Area Development	101.07	13.60	1.97
12	Clean Ganga Fund	4.64	32.52	22.97
13	Other Sectors (Technology Incubator And Benefits To Armed Forces, Admin Overheads and others**)	1,294.24	1,099.24	391.57
	Total Amount (in Rs. Crore)	**9,564.77**	**13,827.86**	**4,719.00**

*Filings up to 30.11.2017 have been factored.

 **not specified

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